

gations, and a charge-sheet is being filed in court against two other persons. According to the charge-sheet, the case against Shri Besra is not being prosecuted, since the opinion of the Legal Adviser is that it is not possible to sustain the prosecution in court.

Members of Parliament are accorded special consideration in the matter of allotment of cars on the basis of priority. Any action on the part of an hon. Member which amounts to an abuse of this facility, and which lowers the dignity of this hon. House is deplorable. I sincerely hope that no such lapse will recur.

श्री हुकम चन्द्र कच्छबाय : हम एक बात जानना चाहते हैं कि इन व्यक्तियों का किस पार्टी से सम्बन्ध है ?

MR. DEPUTY-SPEAKER : This discussion is closed. We shall take up the next item.

14.26 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : Sir, on last Friday I had announced that further discussion on the motion moved by Shri Nath Pai regarding Bihar would be taken up at 6 p.m. on Wednesday, the 27th March, 1968. I have since been informed that Shri Nath Pai would not be in Delhi on that day. The debate on that motion will, therefore, be postponed to a later date which will be notified in due course.

14.26½ hrs.

WEST BENGAL STATE LEGISLATURE (DELEGATION OF POWERS) BILL—contd.

Clause 3—contd.

MR. DEPUTY-SPEAKER : The House will now take up further clause-by-clause consideration of the West Bengal State Legislature (Delegation of Powers) Bill.

SHRI SAMAR GUHA (Contai) : Sir, I want to raise a point of order on the Financial Memorandum.

MR. DEPUTY-SPEAKER : I have disposed of that point of order.

SHRI SAMAR GUHA : This is a new one.

श्री मधु लिमये (मुंगेर) : इस पर मेरा भी एक नया व्यवस्था का प्रश्न है। पहले आप इनको सुन लीजिए।

SHRI SAMAR GUHA : In the Financial Memorandum it has been categorically stated that expenses to be incurred in connection with the meetings of this Consultative Committee would be met from the Consolidated Fund of India. The Finance Memorandum refers only to the expenditure regarding the holding of meetings; no other expenditure. So, if there is any possibility of any kind of expenditure being incurred, it is not incorporated here. So, the financial memorandum is incomplete. They should have added at least the words "expenditure on other items" to complete the statement.

MR. DEPUTY-SPEAKER : As I have observed before I adjourned the House, it would have been better if it had used the term "all other expenses". But expenses concerning the meeting include travelling allowance etc. So, let it stand as it is.

श्री मधु लिमये : असल में उस दिन तीन बातें कही गई थीं। फाइनेशियल मेमोरेन्डम और प्रेसिडेन्ट्स रिफेरेन्डेशन, यह दोनों बातें तो आज बुलेटिन में आ गई हैं। इनके अलावा एक चीज और है। जैसे मैं इन बातों को बिल्कुल महत्व नहीं देता लेकिन चूँकि बार-बार कहने पर भी यह नहीं होता है, इसलिए कहना पड़ता है। आप 69(2) देखें :

"(2) Clauses or provisions in Bills involving expenditure from the Consolidated Fund of India shall be printed in thick type or in italics."